

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**PRINCIPAL BENCH, NEW DELHI**

**Company Appeal (AT) No. 176 of 2020**

**IN THE MATTER OF:**

**Hareshbhai Ambalal Patel**  
**Shareholder of Patidar Chemical Pvt. Ltd.**

**....Appellant**

**Vs.**

**Registrar of Companies**

**....Respondent**

**Present:**

**For Appellant: Ms. Natasha Dhruman, Advocate**

**For Respondent: None**

**O R D E R**  
**(Virtual Mode)**

**11.02.2021:** Learned Counsel for the Respondent is not present. Reply has not been filed. Seen order dated 12.01.2021. One opportunity is given. Respondent may file Reply within two weeks. Rejoinder, if any, may be filed within a week thereafter.

List the Appeal 'For Admission (After Notice)' 'Hearing' on  
**23<sup>rd</sup> March, 2021.**

[Justice A.I.S. Cheema]  
Member (Judicial)

[V. P. Singh]  
Member (Technical)

*sa/md*